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THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 45/96

Date of Order: 16-1-96

Between:

J.Venkateswarlu.

... Applicant

and

1. The Chief General Manager, Telecom, A.P.Circle, Door Sanchar Bhavan, Nampally, Station Road, Hyderabad.
2. The General Manager(Telecom) Guntur, Guntur Dist.
3. The TelecomDist Engineer, Prakasam Dist. Ongole.
4. The Sub Divisional Officer, Telecom, Ongole, Praksam Dist.

Respondents:

For the Applicant :- Mr. A.V.Rama Rao, Advocate

For the Respondents: Mr. V.Bhimanna,
SS./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

• УЧЕБНОЕ ПОСОБИЕ

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2005年卷

By value

OA.45/96

Judgement

(As per Hon. Mr. R. Rangarajan, Member(Admn))

Heard Sri A.V. Rama Rao, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. The applicant was engaged as Casual Mazdoor under 2-1-1994. It is stated for the applicant that the that he worked from March, 1982 to October, 1985 for a period of 412 days under R-1 and from July, 91 to October, 91 for 123 days and under SDO(T), Chirala and from November. 91 to June. 92 for 162 days under SDO(T) Markapur. It is also stated that he was again reengaged from 1-7-92 to 31-10-92 for 111 days under SDO(T) Ongole. He was again reengaged from 1-11-1992 to 31-3-93 for 113 days under SDO(T) Ongole from 1-4-93 to 31-1-94 for 263 days under R-4. Thus in the periods mentioned above he had worked for 1191 days in broken spells. Thereafter as stated earlier he was disengaged by oral order by R-4 from 2-1-1994. He was not reengaged after that date.

3. The present application is filed praying for a declaration for reengaging him and grant him temporary status and regularise his services in Group D posts considering his past services.

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4. The applicant had worked for quite considerable period after his engagement initially in March, 1983. Hence he has gained considerable experience in the Department and he will be a better substitute if he is to be reengaged if there is work in future in preference to freshers from the open market. As he was engaged way back in January, 94 his absence over two years cannot be condoned.

5. In the result, the following direction is given :

Freshers from the open market if there is work in future in the same unit from which he was disengaged last. If in pursuance of this order he is going to be reengaged

6. The OA is ordered accordingly at the admission stage itself. No costs.

.....

(R. Rangarajan)
Member (Admn.)

.....

(V. Neeladri Rao)
Vice Chairman

Dated : January 16, 96
Dictated in Open Court

Arby *PNR*
Deputy Registrar (J) CC

sk

To

- 1- The Chief General Manager, Telecom,
A.P.Circle, Deor Sanchar Bhavan, Nampally Station Road, Hyderabad.
2. The General Manager (Telecom)
Guntur, Guntur Dist.
3. The Telecom Dist. Engineer, Prakasam Dist. Ongole.
4. The Sub Divisional Officer, Telecom, Ongole, Prakasam Dist.
5. One copy to Mr. A.V. Rama Rao, Advocate, CAT. Hyd.
6. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

With OA Copy

pvm

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26/2/96
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

45796

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space copy

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal DESPATCH
19 FEB 1996
हैदराबाद बैचर्ची HYDERABAD BENCH